

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 3131/2024 in C.P. (IB)/1842(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024

NAME OF THE PARTIES:- Mahesh Chand Gupta Vs. Jitendra Kumar Yadav
IN THE MATTER OF
Andhra Bank Ltd
V/s
Oracle Home Texttile Ltd

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3131 of 2024:- Counsel, Ashish V Jha appeared for the Applicant/Liquidator through VC. This Application is filed by the Liquidator seeking direction against the Respondent/erstwhile RP to handover the documents, as mentioned in para 14 of the present Application. None present on behalf of the Respondent/erstwhile RP. **Registry is directed** to issue notice to the Respondent/erstwhile RP intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent/erstwhile RP intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **30.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)